

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.383/2006  
This the 07<sup>th</sup> day of June 2007

**HON'BLE MR. A.K. SINGH, MEMBER (A).**  
**HON'BLE MR. M. KANTHAIAH, MEMBER (J).**

Om Prakash Tewari, son of Sri Ram Avadh Tewari resident of village -Subhagpur, Chipyian Purwa Paraspur Dist. Gonda at present residing at Air Force Station, Memaura Post Banthara Dist. Lucknow.

...Applicant.

By Advocate: None.

Versus.

1. Union of India through Secretary Ministry of Defence, New Delhi.
2. Air Force, Commanding-in Chief, Madhya Vayu Kammand, Head office, Indian Air Force, Bamrauli, Allahabad.
3. Group Captain, Station Commander, 505, Signals Unit, Air Force C/o 56 A.P. Memaura Air Force Station, Lucknow.
4. Wing Commander, Station Commander, 505 Signals Unit, Air Force C/o 56 A.P. Memaura, Air Force Station, Lucknow.

By Advocate: Shri S.P. Singh.

**ORDER (Oral)**

**BY HON'BLE MR. A.K. SINGH, MEMBER (A).**

O.A.No.380/2006 has been filed by the applicant, Om Prakash Tewari (of the address given in O.A.) seeking the following reliefs:-

"(a). By of a writ of certiorari, the impugned order of termination as annexed as Annexure No.1, and the appointment given to other person in place of the applicant, directing the opposite parties to restrain them and appoint the applicant for the Season of 2006 as an Anti-material Lascar/Casual Worker.

(b). Any other relief found suitable, be deemed fit, just and proper in the circumstances of the case be also passed."

2. The counsel for respondents Shri S.P. Singh submitted that on previous date, he has intimated that Hon'ble Court that respondents have accepted the request of the applicant and have provided the necessary relief to the applicant by allowing him regularization on the post of Safaiwala. The applicant Om Prakash Tewari as per agreement with the respondents has given his undertaking and willingness to work on the post of Safaiwala. The Airport Authority of India being a Government of India undertaking will not make any false statement before the Court and hence, we accept their submissions in this regard. The counsel for applicant was directed to remain present on the date but he is not present in the Court today. An opportunity has already been provided to the applicant for hearing as well as confirmation of the above. Since the relief claimed by the applicant has already been provided by the respondents and the applicant has accepted the post of safaiwala as per an undertaking and agreement dated 04.04.2007, the OA in question has become infructuous and accordingly merit dismissal. Accordingly we dismiss the same. No costs.

*M. KANTHAIAH*  
**(M. KANTHAIAH)**  
**MEMBER (J)**  
7-6-07  
/ak/

*A. Singh*  
**(A.K. SINGH)**  
**MEMBER (A)**